

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-538/ND/2018**

**In the matter of:**

Agarwal Coal Corporation Pvt. Ltd. **....Applicant**  
Vs.  
Action Ispat and Power Pvt. Ltd. **....Respondent**

**Under Section: 9 of IBC Code, 2016.**

**Order delivered on 09.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Mohd. Nazim Khan, PCS  
Mr. Mohtashim Kibriya, Adv.  
For the Respondent : Mr. Tarun Mehta, Adv.

**ORDER**

Learned counsel for the respondents undertakes to file the details of the debt notes issued to the applicant by the corporate debtor and the details of dispute raised by them within seven days, with the copy in advance to the other side. Learned Company Secretary for the applicant may respond to the same within five days thereafter. Since it is recorded in the last order dated 20.07.2018 that the settlement talks were to be initiated and specific direction was given to the corporate debtor to send a proposal which has been done till date. Hence before next date of hearing if the parties wish to settle the matter, the same should be done before next date of hearing. The learned Company Secretary for the applicant undertakes to file an affidavit under Section 9 (3)(b) reflecting the

correct names of the corporate debtor within one week, with the copy in advance to the other side. For further consideration on 30.08.2018.

Mukesh

**Sd/-**  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

